BILL NO. 10 OF 1983

THE CODE OF CRIMINAL PROCEDURE (MANIPUR AMENDMENT) (AMENDMENT) BILL, 1983

(As passed by the Legislative Assembly on 29-9-83)

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to amend the Code of Criminal Procedure (Manipir Amendment) Act, 1982.

BE it enacted by the Legislature of Manipur in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Code of Criminal Procedure (Manipur Amendment) (Amendment) Act, 1983.

Short title and commencement.

- (2) It shall come into force on its publication in the official Gazette.
- 2. In the Code of Criminal Procedure (Manipur Amendment)
 Act, 1982 (Manipur Act No. 3 of 1983), hereinafter referred to as the
 principal Act, for the sub-section (3) of section 1, the following shall
 be substituted, namely,—
 - "(3) It shall come into force, on its publication in the official Gazette; in such area of the State of Manipur and shall remain in force during such period as the notification issued under section

Amendment of section 1.

3 of the Armed Forces (Special Powers) Act, 1958 declaring that area to be a disturbed area shall be in operation, but its expiry under the operation of this sub-section shall not affect—

Act 28 of 1958.

- (a) the previous operation of, or anything duly done or suffered under, this Act, or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under this Act, or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence under this Act, or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not expired.".

Amendment of section 2.

- 3. In section 2 of the principal Act, the clauses (a) and (b) shall be re-arranged as follows, namely,—
 - "(a) to such class or category of the members of the Forces charged with the maintenance of public order, or
 - (b) to such class or category of other public servants (not being persons to whom the provisions of sub-section (1) apply) charged with the maintenance of public order.

as may be specified in the notification, wherever they may be serving, and thereupon the provisions of that sub-section shall apply as if for the expression 'Central Government' occurring therein, the expression 'State Government' were substituted.".

Amendment of section 4.

- 4. In section 4 of the principal Act, the clauses (a) and (b) shall be re-arranged as follows, namely,—
 - "(a) to such class or category of the members of the Forces charged with the maintenance of public order, or
 - (b) to such class or category of other public servants (not being persons to whom the provisions of sub-section (1) or sub-section (2) apply) charged with the maintenance of public order.

as may be specified in the notification, wherever they may be serving, and thereupon the provisions of sub-section (2) shall apply as if for the expression 'Central Government' occurring therein, the expression 'State Government' were substituted.".

5. In section 5 of the principal Act,—

Amendment of section 5.

- (i) in between the figures and commas "396," and "399,", the figures and comma "397," shall be inserted;
- (ii) in between the words "or" and "Session", the words "the Court of" shall be inserted.